

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).9 9 3 / 2 0 0 7

(From the judgement and order dated 1 3 / 0 9 / 2 0 0 6 in W P No. 1 5 8 2 9 / 2 0 0 6 of
The HIGH COUR T OF A.P AT HYD E R A B A D)

COL L E C T O R & DIS T . MAGI S T R A T E & ORS.

Petitioner(s)

V E R S U S

S. S U L T A N

Respondent(s)

(With appln(s) for stay

W I T H S L P (Crl) NO. 1 3 0 8 of 2 0 0 7
(With appln. for stay and office report)

S L P (C r l) NO. 2 0 8 9 of 2 0 0 7
(With appln. for stay and office report)

S L P (C r l) NO. 2 0 9 0 of 2 0 0 7
(With appln. for stay and office report)

S L P (C r l) NO. 2 0 9 1 of 2 0 0 7
(With office report)

Date: 2 6 / 1 0 / 2 0 0 7 This Petition was called on for hearing today.

CORAM :

HON' B L E Dr. J U S T I C E A R I J I T P A S A Y A T
HON' B L E MR. J U S T I C E P. S A T H A S I V A M

For Petitioner(s)

Mrs.D. Bha r athi Reddy,Adv.

For Respondent(s)

Mr. Pr a bh a k a r Rao Vorugati,Adv.
Ms.T.An a mi k a ,Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is granted for filing counter affidavit.

(Ganga Thak ur)
P.S. to Registra r

(Vijay Aggarwal
Court Master